

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BIOMYLZ PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BIOMYLZ PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/03/2017
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33208KA2017PTC100964
5.	Address of the registered office and principal office (if any) of corporate debtor	Building No. 1, NO. 21-D, 2nd Phase, Peenya Industrial Area, Bengaluru, Karnataka- 560058
6.	Insolvency commencement date in respect of corporate debtor	26.09.2024 (Copy of the order received on 27.09.2024)
7.	Estimated date of closure of insolvency resolution process	25.03.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pawan Garg IBBI/IPA-002/IP-N01011/2020-21/13267
9.	Address and e-mail of the interim resolution professional, as registered with the Board	14054, ATS One Hamlet, Sector 104, Noida 201304, U.P. cspawan.garg@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Top Floor,581,Sector-27,Gurgaon, Haryana - 122001 Email- biomyz.cirp@gmail.com
11.	Last date for submission of claims	10.10.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Biomyz Private Limited on **26.09.2024** (Copy of order received on 27.09.2024).



The creditors of **Biomyz Private Limited** are hereby called upon to submit their claims with proof on or before **10.10.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27-09-2024
Place: Noida



Pawan Garg

Interim resolution professional

Regd.no.: IBBI/IPA-002/IP-N01011/2020-2021/13267

AFA Valid till: 31.12.25

Karnataka Bank Ltd.
Your Family Bank. Across India.

Branch: Bengaluru-Jayanagar IX Block
"Shri Kshetra Complex", No.911, 39th cross,
28th main, 9th Block, Jayanagar
Bengaluru - 560069, Dist: Bangalore

Phone : 080-22955862 / 863
E-Mail : bir.jnr@kbl.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

NOTICE REGARDING LOCKER BREAK OPEN
Notice is being published hereby for break open of lockers for which annual rent has not been paid by the locker holders for three years or more in a row. Notice(s) sent to the respective locker holder(s) has/have been returned or the locker holder(s) / other interested parties are hereby informed that in case they fail to regularise the arrears of locker rent by visiting the branch within 7 days from the date of this notice, Bank will be constrained to force open the locker(s) and take necessary further actions as the Bank may deem fit, at the cost and expenses of locker holder(s). List of such lockers are mentioned below:

Sl No	Locker No	Date on which locker availed	Name & Address of the Locker Holder	Balance of locker rent in Rs. (inclusive of GST amt.)	Place & Date of Break open and contact number
1	107	31-Jan-1987	B Krishnan, K Swyambu Both are residing at No.1900, South End C Cross, 9th Block, Jayanagar, Bangalore-560069	5192	Karnataka Bank Jayanagar 9th Block "Shri Kshetra Complex", No.911, 39th cross, 28th main, 9th Block, Jayanagar Bengaluru - 560069, Date of Break Open : 10.10.2024
2	498	24-Feb-2008	Subash Babu R J, Asha B Both are residing at No.1417, 39th Main, SBI Colony, J P Nagar 1st Phase, Bangalore-78	28320	

Sd/-
Senior Branch Manager,
Karnataka Bank Ltd,
Bengaluru
Jayanagar 9th Block Branch, Bengaluru

Date : 27.09.2024
Place : Bengaluru

"IMPORTANT"

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FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BIOMYLZ PRIVATE LIMITED

RELEVANT PARTICULARS

Sr.	Name of concrete debtor	BIOMYLZ PRIVATE LIMITED
1.	Date of incorporation of corporate debtor	01/03/2017
2.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32208KA2017PTC100964
4.	Address of the registered office and principal office (if any) of corporate debtor	Building No. 1, NO. 21-D, 2nd Phase, Peenya Industrial Area, Bengaluru, Karnataka- 560058
5.	Insolvency commencement date in respect of corporate debtor	26.09.2024 (Copy of the order received on 27.09.2024)
6.	Estimated date of closure of insolvency resolution process	25.03.2025
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pawan Garg IBB/IFA-002/IP-NO1011/2020-21/13267
8.	Address and e-mail of the interim resolution professional, as registered with the Board	14/05A, ATS One Harriet, Sector 104, Noida 201304, UP. cpawan.garg@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	Top Floor, 581, Sector 27, Gurgaon, Haryana - 122001. Email- biomyzcorp@gmail.com
10.	Last date for submission of claims	30.10.2024
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
12.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the **Biomyz Private Limited** on 26.09.2024 (Copy of order received on 27.09.2024). The creditors of **Biomyz Private Limited** are hereby called upon to submit their claims with proof on or before 30.10.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Date: 27-09-2024
Place: Noida

Pawan Garg
Interim resolution professional
Regd.no.: IBB/IFA-002/IP-NO1011/2020-21/13267
AFA Valid till: 31.12.25

Notice
Form No URC-2
Advertisement giving notice about Registration under part I of Chapter XXI [Pursuant to Section 374(B) of the Companies Act, 2013 and Rule 4(1) of The Companies (Authorised To Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section(2) of section 366 of the companies act,2013, an application has been made to the Registrar of Companies at Karnataka/Central Registration Centre, that **M/S APOLLO BIOSCIENCES** a partnership firm may be registered under Part I of chapter XXI of the Companies Act,2013, as a company limited by shares.

2. The principal objective of the company is to provide preclinical contract research services in drug discovery & development.

3. A copy of the draft memorandum and articles of association of the company may be inspected at the registered office at No.15/P4, NH 207, Govindappa complex, Near Police station, Aalur Duddanahalli post, Chapparadakkalu, Devanahalli Bengaluru Karnataka, 562110.

4. Notice is hereby given that any person objecting to this Application may communicate their objection in writing to the Registrar at 'E' Wing, 2nd Floor, Kendriya Sadana, Koramangala, Bangalore-560034, with a copy to Central Registration Centre, Ministry of Corporate Affairs, Indian Institute of Corporate Affairs, Plot no. 6, 7, 8, Sector 5, IMT Manesar, Gurgaon Haryana-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Names of Applicants
1. Mr. Nagaraj Chethan
2. Mr. Siddajha Banglore Chandramohan
3. Mr. Thammaiahna Palya Channankaiha Nagarajiah
4. Mrs. Prema Kempalsh
5. Mrs. Ramya Devi K S
6. Mrs. Rishika Nayana Ramu

Dated this 28th Day of September, 2024 at Bangalore.

Motilal Oswal Home Finance Limited
Corporate Office : Motilal Oswal Tower, Level 11, Gokhale Road, Prabhadevi, Mumbai - 400 025. Email : hfquery@motilaloswal.com.
CIN Number - U65923MH2013PLC248741

Branch : Cts 483 A1/A2 Sriram Plaza, Ground Floor, Behind Kotak Mahindra Bank, Off Club Road, Hubli - 580020, Karnataka Contact No.:- Mahantesh Shekarappa Yalamele - 8088818162, Boppuri Nagaraju - 7304997399, Branch : Mantra Nayak Complex, 1st Floor, Above Shimoga Daignostic Center, Durgigudi, Shimoga - 577201, Karnataka Contact No.:- Nandakumar P - 8976737857, Boppuri Nagaraju - 7304997399, Branch : Chs No. 3935/36, Kallambrai Club Road, 1st Floor, Opp. Gov Civil Hospital, Belgau - 590001, Karnataka Contact No.:- Mahantesh Shekarappa Yalamele - 8088818162, Boppuri Nagaraju - 7304997399, Branch : 1st Floor, Dr. Shivashankar Nagaratna Bldg, 4th Main, P J Extn, Davangere - 577004, Karnataka Contact No.:- Mahantesh Shekarappa Yalamele - 8088818162, Boppuri Nagaraju - 7304997399, Branch : Shilpa Arched, 1st Floor, Plot No. 2679/A/2367/2657/B/2355/B/806, Ward No. 18, Third Main, Shankarapuram, Bidurumali, Thota, Tumkur - 572102, Karnataka Contact No.:- Nandakumar P - 8976737857, Boppuri Nagaraju - 7304997399, Branch : Office No.267, Om Arcade, Ramavilas Road, Mysore - 570024, Karnataka Contact No.:- Nandakumar P - 8976737857, Boppuri Nagaraju - 7304997399

PUBLIC NOTICE FOR E-AUCTION CUM SALE
E-Auction Sale Notice of 30 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to **Motilal Oswal Home Finance Limited** (Earlier known as **Aspire Home Finance Corporation limited**) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online-auction" for recovery of dues and further interest charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002 through website motilaloswalhf.com as per the details given below:

Date and time of E-Auction 29.10.2024 11:30 AM to 05:00 PM (with unlimited extensions of 5 minute each)

Sr. No.	Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the immovable property	Reserve Price, EMD & Last Date of Submission of EMD
1.	LAN: LXHUB00417-180069535 Branch : HUBLI Borrower : Manjunath Yallappa Hadappa Co-Borrower : Dyamavva Yallappa Hadappa	08.02.2024 Rs. 7,33,806/- (Rupees Seven Lac Thirty Three Thousand Eight Hundred Six Only)	Property Bearing No 15130020140010108, Sy No 425, Old Vpc No. 900, Situated At Basaweshwar Nagar, Sharwad Village, Hubli-Taluk, Dt. Dharwad, Near Primary Kannada School, Karnataka - 580028.	Reserve Price : Rs. 7,00,000/- (Seven Lakh Only) EMD: Rs. 70,000/- (Seventy Thousand Only) Last date of EMD Deposit: 28.10.2024
2.	LAN: LXSHI00117-180062266 Branch : SHIMOGA Borrower : Adi Karnataka Suresha Co-Borrower : Aishwarya Suresha A K A I	24.08.2021 Rs. 7,31,399/- (Rupees Seven Lac Thirty One Thousand Three Hundred Ninety Nine Only)	Plot No. 13, E Property No. 151200504400320504, Deva Nayakanahalli, Honnali, Davangere, Karnataka - 577217.	Reserve Price : Rs. 7,00,000/- (Seven Lakh Only) EMD: Rs. 70,000/- (Seventy Thousand Only) Last date of EMD Deposit: 28.10.2024
3.	LAN: LXHUB00418-190070053 Branch : HUBLI Borrower : Hanamantappa Mahadevappa Koujageri Co-Borrower : Mahadevappa Hanamantappa Koujageri	08.08.2023 Rs. 5,25,158/- (Rupees Five Lac Twenty Five Thousand One Hundred Fifty Eight Only)	Site No. 20, Re Survey No. 22/C, Hebsur Village, Taluka Hubli, Dist Dharwad, Karnataka - 581209.	Reserve Price : Rs. 5,00,000/- (Five Lakh Only) EMD: Rs. 50,000/- (Fifty Thousand Only) Last date of EMD Deposit: 28.10.2024
4.	LAN: LXBEL00417-180051349 Branch : BELGAUM Borrower : Dayanand Gopal Basan Co-Borrower : Renuka Dayanand Basan	08.06.2022 Rs. 13,24,729/- (Rupees Thirteen Lac Twenty Four Thousand Seven Hundred Twenty Nine Only)	Gp No. 325, Rs. No. 90/29, Basvan Galli, Goundwad Village, Kangrali/BK, Tal & Dist. Belagavi, Karnataka 590010.	Reserve Price : Rs. 12,00,000/- (Twelve Lakh Only) EMD: Rs. 1,20,000/- (One Lakh Twenty Thousand Only) Last date of EMD Deposit: 28.10.2024
5.	LAN: LXDAV00117-180054164 Branch : DAVANGERE Borrower : Ramappa Onkarappa Co-Borrower : Thimmakka R	08.06.2023 Rs. 2,24,554/- (Rupees Two Lac Twenty Four Thousand Five Hundred Fifty Four Only)	Property No. 136, E Swattu, Gundimadu Village, Shivapura, Gp Holikere, Tq Davanagere, Dist Davangere, Karnataka - 577531.	Reserve Price : Rs. 2,00,000/- (Two Lakh Only) EMD: Rs. 20,000/- (Twenty Thousand Only) Last date of EMD Deposit: 28.10.2024
6.	LAN: LXBEL00116-170049758 Branch : BELGAUM Borrower : Basavaraj Maruti Kondaskop Co-Borrower : Maruti Mareppa Kondaskop	11.07.2023 Rs. 5,14,478/- (Rupees Five Lac Fourteen Thousand Four Hundred Seventy Eight Only)	Plot No. 12/4, Basarikatti Village, Tal. And Dist. Belagavi, Belgaum, Karnataka - 591124.	Reserve Price : Rs. 5,00,000/- (Five Lakh Only) EMD: Rs. 50,000/- (Fifty Thousand Only) Last date of EMD Deposit: 28.10.2024
7.	LAN: LXTUM00418-190069848 Branch : TUMKUR Borrower : Bhairappa Ningappa Co-Borrower : Prakash Byrappa	12.10.2023 Rs. 3,32,130/- (Rupees Three Lac Thirty Two Thousand One Hundred Thirty Only)	Building At Site No. 5, Old Khata No. 129/189/5, New Khata No. 197/189/5, Kampanahalli Village, Huthridurga Hobli, Kunigal, Dist Tumkur, Karnataka - 572126.	Reserve Price : Rs. 4,00,000/- (Four Lakh Only) EMD: Rs. 40,000/- (Forty Thousand Only) Last date of EMD Deposit: 28.10.2024
8.	LAN: LXMYS00418-190070837 Branch : MYSORE Borrower : Manikumar G Siddarama Co-Borrower : Rekha G M	22.10.2021 Rs. 10,62,040/- (Rupees Ten Lac Sixty Two Thousand Four Only)	Property No. - 91, Unique No. - 15220010070220158, Kolagala Village, Madapura Grampanchayath, H D Kote, Mysore, Karnataka - 571125.	Reserve Price : Rs. 11,00,000/- (Eleven Lakh Only) EMD: Rs. 1,10,000/- (One Lakh Ten Thousand Only) Last date of EMD Deposit: 28.10.2024
9.	LAN: LXUDU00117-180069495 Branch : UDUPI Borrower : Raghavendra Dyava Co-Borrower : Girija	18.06.2024 Rs. 10,38,924/- (Rupees Ten Lac Thirty Eight Thousand Nine Hundred Twenty Four Only)	S. No. 141/4 At Gujjady Village Kudapura Taluk Udipi Dist. O 0 576247 Udipi Karnataka.	Reserve Price : Rs. 10,00,000/- (Ten Lakh Only) EMD: Rs. 1,00,000/- (One Lakh Only) Last date of EMD Deposit: 28.10.2024
10.	LAN: LXMOSHIMOG220-210491454 Branch : SHIMOGA Borrower : Sandesh P Co-Borrower : Nagarathamma P.	08.05.2024 Rs. 8,70,112/- (Rupees Eight Lac Seventy Thousand One Hundred Twelve Only)	Site No. 40, Khatha No. 144B/40, Shivarama Nagara Jeditkate Extension Ward No. 35 Bhadravathi Shimoga Dist. Shimoga Karnataka - 577301.	Reserve Price : Rs. 8,00,000/- (Eight Lakh Only) EMD: Rs. 80,000/- (Eighty Thousand Only) Last date of EMD Deposit: 28.10.2024
11.	LAN: LXMYS00318-190069895 Branch : MYSORE Borrower : Devaraju Kariyapp Co-Borrower : Pavithra G N.	08.03.2023 Rs. 6,67,616/- (Rupees Six Lac Sixty Seven Thousand Six Hundred Sixteen Only)	Property No. 733/733, Unique No. 152100407400520059, Panakanahalli Village, Mandya Grammanthara, Mysore, Mysuru, Karnataka - 571402	Reserve Price : Rs. 6,00,000/- (Six Lakh Only) EMD: Rs. 60,000/- (Sixty Thousand Only) Last date of EMD Deposit: 28.10.2024
12.	LAN: LXSHI00417-180051027 Branch : SHIMOGA Borrower : Hanumanthamma Shivappa Co-Borrower : Basavaraja Shivappa	08.02.2022 Rs. 3,17,249/- (Rupees Three Lac Seventeen Thousand Two Hundred Forty Nine Only)	Janjar No. 2, Asset No. 2A, Kammaragatte Village, Honnali, Davanagere - 577224, Davangere, Karnataka	Reserve Price : Rs. 2,00,000/- (Two Lakh Only) EMD: Rs. 20,000/- (Twenty Thousand Only) Last date of EMD Deposit: 28.10.2024
13.	LAN: LXSHI00417-180064961 Branch : SHIMOGA Borrower : Ravi M Malleshappa Co-Borrower : Latha Ravi M	12.10.2023 Rs. 7,35,188/- (Rupees Seven Lac Thirty Five Thousand One Hundred Eighty Eight Only)	Property No. 218/1, Marashetty Halli Village, Hilihonnur Hobli, Bhadravathi, Shivamogga, Karnataka - 577233.	Reserve Price : Rs. 6,00,000/- (Six Lakh Only) EMD: Rs. 60,000/- (Sixty Thousand Only) Last date of EMD Deposit: 28.10.2024
14.	LAN: LXMYS00116-170049994 Branch : MYSORE Borrower : Sunilkumar S H Co-Borrower : Usha N	02.04.2020 Rs. 10,31,831/- (Rupees Ten Lac Thirty One Thousand Eight Hundred Thirty One Only)	Property No. 39/39, Govindanahalli Village, Kasaba Hobli, Hunsur Taluka, Mysore, Karnataka - 571105.	Reserve Price : Rs. 10,00,000/- (Ten Lakh Only) EMD: Rs. 1,00,000/- (One Lakh Only) Last date of EMD Deposit: 28.10.2024

Form INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] Before the Central Government (Regional Director, South-East Region, Hyderabad)

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

In the matter of STANDARD CHARTERED RESEARCH AND TECHNOLOGY INDIA PRIVATE LIMITED (CIN:U66000KA2019 FTC120109) having its Registered Office at 2nd Floor, Indique Edge, Khata No.57/1/630/6/4, Ambalipura Village, Varthur Hobli, Mahadevura Division, Bengaluru, Karnataka 560102

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Annual General Meeting held on Friday, 27th September, 2024 at 12 P.M to enable the Company to change its Registered office from "State of Karnataka" to "State of Uttar Pradesh" within the jurisdiction of the Registrar of Companies, Kanpur.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, South-East Region at the address 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana, within fourteen days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:
Standard Chartered Research and Technology India Private Limited
2nd Floor, Indique Edge, Khata No. 57/1/630/6/4, Ambalipura Village, Varthur Hobli, Mahadevura Division Bengaluru, Karnataka 560102.

For and on behalf of the Applicant
Standard Chartered Research and Technology India Private Limited
Sd/-
Amit Bansal
Director
Date : 27-09-2024
Place : Noida (DIN: 08668358)

The Indian Express
— JOURNALISM OF COURAGE —

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AMANTA HEALTHCARE LIMITED

Registered and Corporate Office: 8th Floor, Shaligram Corporates, C.J. Marg, Ambli, Ahmedabad - 380058, Gujarat India | Tel: 079 6777600
Contact Person: Nikhita Dinodia, Company Secretary and Compliance Officer | E-mail: cs@amanta.co.in | Website: www.amanta.co.in
Corporate Identity Number: U24139GJ1994PLC023944

PROMOTERS OF OUR COMPANY: BHAVESH PATEL, VISHAL PATEL, JAYSHREEBEN PATEL, JITENDRAKUMAR PATEL AND MILCENT APPLIANCES PRIVATE LIMITED

INITIAL PUBLIC OFFERING OF UP TO 1,25,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹ [●] LAKHS (THE "ISSUE") COMPRISING OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10 EACH AND THE ISSUE PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT SIZE WILL BE DECIDED BY OUR COMPANY AND THE PROMOTER IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [●] EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITIONS OF [●] (A WIDELY CIRCULATED GUJRATI DAILY NEWSPAPER, GUJRATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/Issue Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid / Issue Period for a minimum of three Working Days, subject to the Bid / Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLM and at the terminals of the Syndicate Member(s) and by intimation to the Designated Intermediaries and the Sponsor Bank, as applicable.

This is an Issue in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Issue is being made through the Book Building Process in terms of Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion, the "QIB Portion"), provided that our Company, in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"), out of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Portion"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received from them at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Issue shall be available for allocation to Non-Institutional Bidders ("Non-Institutional Portion") of which one-third of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹ 200,000 and up to ₹ 1,000,000 and two-thirds of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹ 1,000,000 and under-subscription in either of these two sub-categories of Non-Institutional Category may be allocated to Bidders in the other sub-category of Non-Institutional Category in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. Further, not less than 35% of the Issue shall be available for allocation to Retail Individual Investors ("Retail Category"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Issue only through the Application Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or the Sponsor Bank(s), as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Issue Procedure" beginning on page 373 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that the Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offering of its Equity Shares pursuant to the Issue and has filed the DRHP with SEBI and with the Stock Exchanges on September 27, 2024.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for period of at least 21 days, from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges, i.e. BSE at www.bseindia.com, NSE at www.nseindia.com where the equity shares are proposed to be listed, the website of the BRLM, i.e. Beeline Capital Advisors Private Limited at www.beelinemb.com and the website of the Company at www.amanta.co.in. The Company hereby invites the public to give their comments on the DRHP filed with SEBI with respect to disclosures made in the DRHP. The public are requested to send a copy of their comments to SEBI and/or to the Company Secretary and Compliance Officer of the Company and/or the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI and/or the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of the Company at their respective addresses mentioned herein in relation to the Issue on or before 5:00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on our own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 28 of the DRHP. Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the DRHP.

The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on the Stock Exchanges.

For details of the main objects of the Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 221 of the DRHP. The liability of the members of the Company is limited. For details of the share capital, capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see "Capital Structure" on page 78 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE
BEELINE Capital Advisors Pvt. Ltd. Beeline Capital Advisors Private Limited B 1311-1314 Thirteenth Floor Ship Corporate Park, Rajpath Rangoli Road Thaltej, Ahmedabad 380054, Gujarat Telephone: +91 79 4918 5784; E-mail: mb@beelinemb.com Investor grievance e-mail: ig@beelinemb.com Website: www.beelinemb.com ; Contact person: Nikhil Shah SEBI Registration No.: INM000012917	LINK Intime Link Intime India Private Limited C-101, 1st Floor, 247 Park, L.B.S. Marg Vikhroli (West), Mumbai 400 083, Maharashtra Telephone: +91 8108114949; E-mail: amantahelthcare.info@linkintime.co.in Investor grievance e-mail: amantahelthcare.info@linkintime.co.in Website: www.linkintime.com ; Contact person: Shanti Gopalkrishnan SEBI registration number: INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP

Date : September 27, 2024
Place : Ahmedabad

For AMANTA HEALTHCARE LIMITED
On behalf of the Board of Directors
Sd/-
Nikhita Dinodia
Company Secretary and Compliance Officer

AMANTA HEALTHCARE LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 26, 2024 with SEBI and the Stock Exchanges on September 27, 2024. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and the website of the BRLM, i.e. Beeline Capital Advisors Private Limited at www.beelinemb.com and the website of the Company at www.amanta.co.in. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" on page 28 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BIOMYLZ PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	BIOMYLZ PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/03/2017
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33208KA2017PTC100964
5.	Address of the registered office and principal office (if any) of corporate debtor	Building No. 1, NO. 21-D, 2nd Phase, Peenya Industrial Area, Bengaluru, Karnataka- 560058
6.	Insolvency commencement date in respect of corporate debtor	26.09.2024 (Copy of the order received on 27.09.2024)
7.	Estimated date of closure of insolvency resolution process	25.03.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pawan Garg IBBI/IPA-002/IP-N01011/2020-21/13267
9.	Address and e-mail of the interim resolution professional, as registered with the Board	14054, ATS One Hamlet, Sector 104, Noida 201304, U.P. cspawan.garg@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Top Floor,581,Sector-27,Gurgaon, Haryana - 122001 Email- biomytz.cirp@gmail.com
11.	Last date for submission of claims	10.10.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the **Biomytz Private Limited** on 26.09.2024 (Copy of order received on 27.09.2024).

The creditors of **Biomytz Private Limited** are hereby called upon to submit their claims with proof on or before 10.10.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27-09.2024

Place:Noida

Pawan Garg

Interim resolution professional

Regd.no.: IBBI/IPA-002/IP-N01011/2020-2021/13267

AFA Valid till: 31.12.25

Bengaluru Edition

Sep 28, 2024 Page No. 4

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ಫಾರ್ಮ್ ಎ ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

(ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಆ್ಯಂಡ್ ಬ್ಯಾಂಕ್‌ರಕ್ಷಿ ಬೋರ್ಡ್ ಆಫ್ ಇಂಡಿಯಾ 6 ನೇ ರೆಗ್ಯುಲೇಶನ್
(ಕಾರ್ಪೊರೇಟ್ ಪರ್ಸನ್ಸ್‌ಗಾಗಿ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ರೆಸಲೂಷನ್ ಪ್ರೊಸೆಸ್) ರೆಗ್ಯುಲೇಶನ್, 2016ರ ಅಡಿಯಲ್ಲಿ)

ಬಯೋಮಿಲ್ಕ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಕ್ರೆಡಿಟರ್ಸ್ ಗಮನಕ್ಕಾಗಿ

ಸಂಬಂಧಿಸಿದ ವಿವರಗಳು	
1. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೆಸರು	ಬಯೋಮಿಲ್ಕ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಸಂಯೋಜನೆಯ ದಿನಾಂಕ	01/03/2017
3. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಸಂಯೋಜಿಸಿದ/ ನೋಂದಾಯಿಸಲ್ಪಟ್ಟ ಅಡಿಯಲ್ಲಿನ ಅಧಿಕಾರ	ಆರ್‌ಒಸಿ-ಬೆಂಗಳೂರು
4. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಕಾರ್ಪೊರೇಟ್ ಐಡೆಂಟಿಟಿ ನಂಬರ್/ಲಿಮಿಟೆಡ್ ಲಿಯಾಬಿಲಿಟಿ ಐಡೆಂಟಿಟಿ ನಂಬರ್	U33208KA2017PTC100964
5. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿಯ (ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	ಬಿಲ್ಡಿಂಗ್ ನಂ.1, ನಂ.21-ಡಿ, 2ನೇ ಫೇಸ್, ಪೀಣ್ಯ ಇಂಡಸ್ಟ್ರಿಯಲ್ ಏರಿಯಾ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ-560058
6. ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ವಿಷಯದಲ್ಲಿ ಲಿಕ್ವಿಡೇಶನ್ ಪ್ರಾರಂಭದ ದಿನಾಂಕ	26.09.2024 (27.09.2024 ರಂದು ಆದೇಶ ಪ್ರತಿ ಸ್ವೀಕರಿಸಲಾಗಿದೆ)
7. ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ರೆಸಲ್ಯೂಷನ್ ಪ್ರಕ್ರಿಯೆ ಮುಕ್ತಾಯಗೊಳಿಸುವ ಅಂದಾಜು ದಿನಾಂಕ	25.03.2025
8. ಇಂಟರಿಮ್ ರೆಸಲ್ಯೂಷನ್ ಪ್ರೊಫೆಶನಲ್ ಆಗಿ ವರ್ತಿಸುವ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಪ್ರೊಫೆಶನಲ್‌ನ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ ಹೆಸರು	ಶ್ರೀ ಪವನ ಗಾರ್ಗ್ IBBI/IPA-002/IP-N01011/2020-21/13267
9. ಬೋರ್ಡ್‌ನೊಂದಿಗೆ ನೋಂದಣಿಯಾದಂತೆ ಇಂಟರಿಮ್ ರೆಸಲ್ಯೂಷನ್ ಪ್ರೊಫೆಶನಲ್‌ನ ವಿಳಾಸ ಮತ್ತು ಇಮೇಲ್	14054, ಎಟಿಎಸ್ ಒನ್ ಹೆಲ್ಮೆಟ್, ಸೆಕ್ಟರ್ 104, ನೋಯ್ಡಾ 201304, ಯು.ಪಿ cspawan.garg@gmail.com
10. ಇಂಟರಿಮ್ ರೆಸಲ್ಯೂಷನ್ ಪ್ರೊಫೆಶನಲ್‌ನೊಂದಿಗೆ ಪತ್ರವ್ಯವಹಾರಕ್ಕೆ ಬಳಸಬೇಕಾದ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್	ಮೇಲಿನ ಮಹಡಿ, 581, ಸೆಕ್ಟರ್-27, ಗುರುಗಾಂವ, ಹರ್ಯಾಣ-122001 ಇಮೇಲ್- biomytz.cirp@gmail.com
11. ಕ್ಲೇಮ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	10.10.2024
12. ಇಂಟರಿಮ್ ರೆಸಲ್ಯೂಷನ್ ಪ್ರೊಫೆಶನಲ್‌ನಿಂದ ಖಚಿತಪಡಿಸಲಾದ, ಸೆಕ್ಷನ್ 21ರ ಉಪ ವಿಭಾಗ (6ಎ)ನ ಷರತ್ತು (ಬಿ) ಅಡಿಯಲ್ಲಿ ಸಾಲಗಾರರ ವರ್ಗಗಳು, ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ	ಅನ್ವಯಿಸುವುದಿಲ್ಲ
13. ಒಂದು ವರ್ಗದಲ್ಲಿ ಸಾಲಗಾರರ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಗುರುತಿಸಲಾದ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಪ್ರೊಫೆಶನಲ್ ಹೆಸರುಗಳು (ಪ್ರತಿ ವರ್ಗಕ್ಕೆ ಮೂರು ಹೆಸರುಗಳು)	ಅನ್ವಯಿಸುವುದಿಲ್ಲ
14. (ಎ)ಸಂಬಂಧಿಸಿದ ಫಾರ್ಮ್‌ಗಳು ಮತ್ತು (ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳ ವಿವರಗಳು ಇಲ್ಲಿ ಲಭ್ಯವಿದೆ:	ವೆಬ್‌ಲಿಂಕ್: https://ibbi.gov.in/en/home/downloads ಅನ್ವಯಿಸುವುದಿಲ್ಲ

ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ಮಂಡಳಿ, ಬೆಂಗಳೂರು ಬಯೋಮಿಲ್ಕ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಕಾರ್ಪೊರೇಟ್ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ರೆಸಲ್ಯೂಷನ್ ಪ್ರೊಸೆಸ್ ಅನ್ನು 26.09.2024 ರಂದು (27.09.2024 ರಂದು ಆದೇಶ ಪ್ರತಿ ಸ್ವೀಕರಿಸಲಾಗಿದೆ) ಪ್ರಾರಂಭಿಸಲು ಆದೇಶಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ನೋಟೀಸ್ ನೀಡಲಾಗಿದೆ.

ಬಯೋಮಿಲ್ಕ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಕ್ರೆಡಿಟರ್‌ಗಳಿಗೆ ನಮೂದು ಸಂ.10ರ ಮುಂದೆ ಉಲ್ಲೇಖಿಸಿದ ಇಂಟರಿಮ್ ರೆಸಲ್ಯೂಷನ್ ಪ್ರೊಫೆಶನಲ್ ವಿಳಾಸಕ್ಕೆ 10.10.2024 ರಂದು ಅಥವಾ ಅದರೊಳಗಾಗಿ ಪುರಾವೆಯೊಂದಿಗೆ ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ.

ಫೈನಾನ್ಸಿಯಲ್ ಕ್ರೆಡಿಟರ್ಸ್ ಪುರಾವೆಯೊಂದಿಗೆ ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳನ್ನು ವಿದ್ಯುನ್ಮಾನವಾಗಿ ಮಾತ್ರ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ಇತರ ಎಲ್ಲಾ ಕ್ರೆಡಿಟರ್‌ಗಳು ಪುರಾವೆಯೊಂದಿಗೆ ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳನ್ನು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ವಿದ್ಯುನ್ಮಾನ ಮೂಲಕವಾಗಿ ಸಲ್ಲಿಸಬಹುದು.

ಕ್ಲೇಮ್‌ಗಳ ಸುತ್ತು ಅಥವಾ ದಾರಿತಪ್ಪಿಸುವ ಪುರಾವೆಗಳು ದಂಡಕ್ಕೆ ಅರ್ಹವಾಗಿ ನಿರೀಕ್ಷಿಸಿ.

ದಿನಾಂಕ : 27-09-2024
ಸ್ಥಳ: ನೋಯ್ಡಾ

ಪವನ ಗಾರ್ಗ್
ಇಂಟರಿಮ್ ರೆಸಲ್ಯೂಷನ್ ಪ್ರೊಫೆಶನಲ್
ನೋಂದಣಿ ಸಂ.: IBBI/IPA-002/IP-N01011/2020-2021/13267
ಎಎಫ್‌ಎ ಇಲ್ಲಯವರೆಗೆ ಮಾನ್ಯತೆ: 31.12.25